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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

O.A. No. 1355 of 1992

New Delhi, this the 4th day of April, 1994.

Hon'ble Mr B.N.Dhoundiyal, Member(A)

Mrs Gurvinder Kaur Dhingra W/O Shri S.S.Dhingra  
resident of ED 134/1, Tagore Garden, New Delhi.

( through Mr P.L.Mimorath, Advocate) Applicant.  
vs.

1. Union of India through Chief Secretary,  
Delhi Administration, Alipur Road, Delhi.

2. The Director of Education,  
Delhi Administration,  
Old Secretariat, Delhi.

3. Mr Bhagwan Swaroop Bhardwaj,  
Principal,  
Vidya Gyan Mandir Senior Secondary School,  
Pahari Dhiraj, Delhi. .... Respondents.

( none appeared through represented).

Order(oral)  
( by Hon'ble Mr B.N.Dhoundiyal, Member(A)

Heard the learned counsel for the applicant. The applicant was a Drawing Teacher working in Vidya Gyan Mandir Senior Secondary School Pahari Dhiraj, Delhi( taken over by the Delhi Administration) /sought voluntary retirement w.e.f. 31.7.1991. The request was accepted and she stood retired on that date. She stated that though belatedly, all her retirement dues have been settled by the respondents except the salary for the period between May, 1991 and July, 1991. In the counter filed by the respondents, they have stated that the amount of salary from 1.5.91 to 31.7.91 has been adjusted against the over payment made to the Teacher earlier and the amount of the grants-in-aid received for the above said salary have been surrendered to the Directorate of Education. Alongwith the copy of

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affidavit, details of the excess payments made and adjusted have been indicated. No rejoinder has been filed and the reaction of the applicant to this statement is not available.

The applicant was an employee of Vidya Gyan Mandir Senior Secondary School and normally this Tribunal would have no jurisdiction, however, in this case, it is stated that the School was taken over by the Delhi Administration. In any case, we have no reason to doubt that the respondents would have withheld the payments due to the applicant. The application, is therefore, disposed of with the observation that the applicant may, if so advised, file a detailed representation with the respondents reacting to the statement showing excess payment and recoveries made. Such a representation, if submitted within a period of 15 days of this order, shall be disposed of by the respondents within a period of two months from the date of receipt of the copy of the order by the respondents from the applicants. There will be no order as to costs.

  
( B.N.Dhoundiyal )  
Member(A)

/sds/